

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

Original Application No: 61 of 2025

**M/s. Viva Futuristic Ventures LLP,
Rep. by its Designated Partner M.Ravi,
F-29. First floor, Spencer Plaza-1,
769, Anna Salai, Chennai-600 002.
Mob.: 9884422653
Email: tmnaveenaveen@gmail.com.**

...Applicant

-Vs-

1. The Addl. Chief Secretary to Government,
Department of Environment, Climate Change & Forests,
Govt. of Tamilnadu, Secretariat, Fort St. George
Chennai 600 009 & 5 others

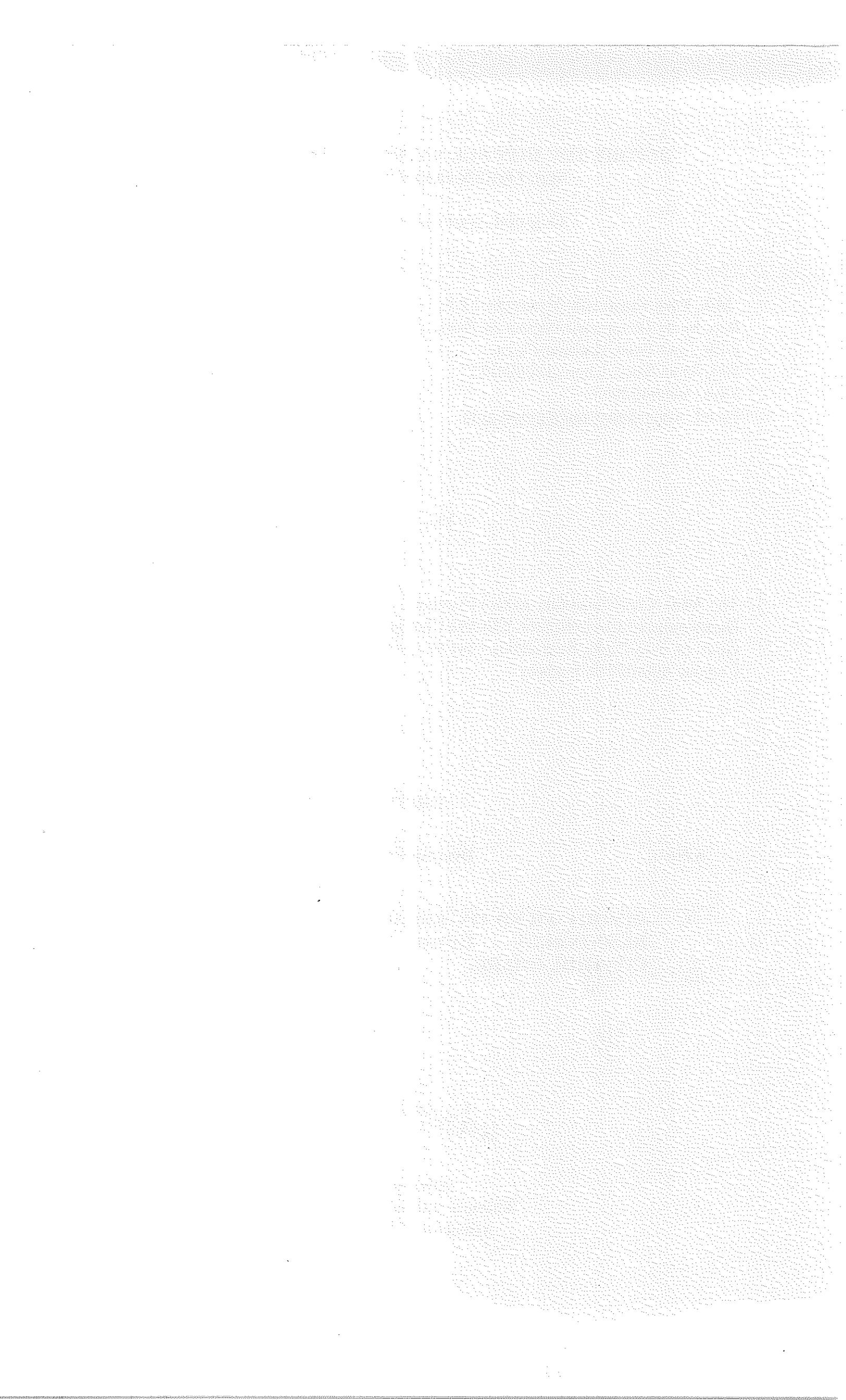
...Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE THIRD RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.	1 - 7



**Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**



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1. The Addl. Chief Secretary to Government,
Department of Environment, Climate Change & Forests,
Govt. of Tamilnadu, Secretariat, Fort St. George
Chennai 600 009.
Mob.: 25671511;
Email: forsec@tn.gov.in
2. The Principal Secretary to Government,
Department of Health & Family Welfare,
Govt. of Tamilnadu, Secretariat, Fort St. George
Chennai 600 009.
Mob.: 25671875;
Email.: hfsec@tn.gov.in
3. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy, Chennai 600 032.
Mob.: 044-22353134;
Email: tnpcb-chn@gov.in
4. The District Collector,
Chengalpattu District,
Collectorate Building,
GST Road, Chengalpattu – 603001
Mob.: 9445456000;
Email.: collr-cpt@nic.in
5. The Block Development Officer-Vandalur,
NH Service Road, Kattankulathur,
Chennai - 603 203.

Made...
Sign...
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7.7.25

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

6. The Commissioner,
Vandalur Panchayat,
Malaiyadi Nagar, G.S.T.Road,
Vandalur-600 048,
Chengalpattu District.

.....Respondents.

REPORT FILED ON BEHALF OF THE THIRD RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.

1. I, Mrs. S.Vasuki, Daughter of Thiru. P.K Somasundaram, aged about 56 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:
2. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the Third respondent and as such I am well acquainted with the facts of the case from the available records at our office.
3. It is submitted that the present application is filed by the applicant with a prayer:

(1) grant an Order of Mandatory Injunction, directing the Respondents-1, 2, 4, 5 & 6, their men or agents or servants to strictly comply with the directions issued by the 3rd Respondent Pollution Control Board in its Letter dt.29.01.2025 by clearing all the illegally dumped unsegregated garbage, municipal solid and biomedical wastes made by it in the land bearing S.No. 199/3, Vandalur Village, Chengalpattu District and not to continue dumping again in the said land in the future.

(2) grant an Order of Permanent Injunction, restraining the 6th Respondent Panchayat from illegally dumping unsegregated garbage, municipal solid and biomedical wastes in the land bearing S.No. 199/3, Vandalur Village, Chengalpattu District in the future.

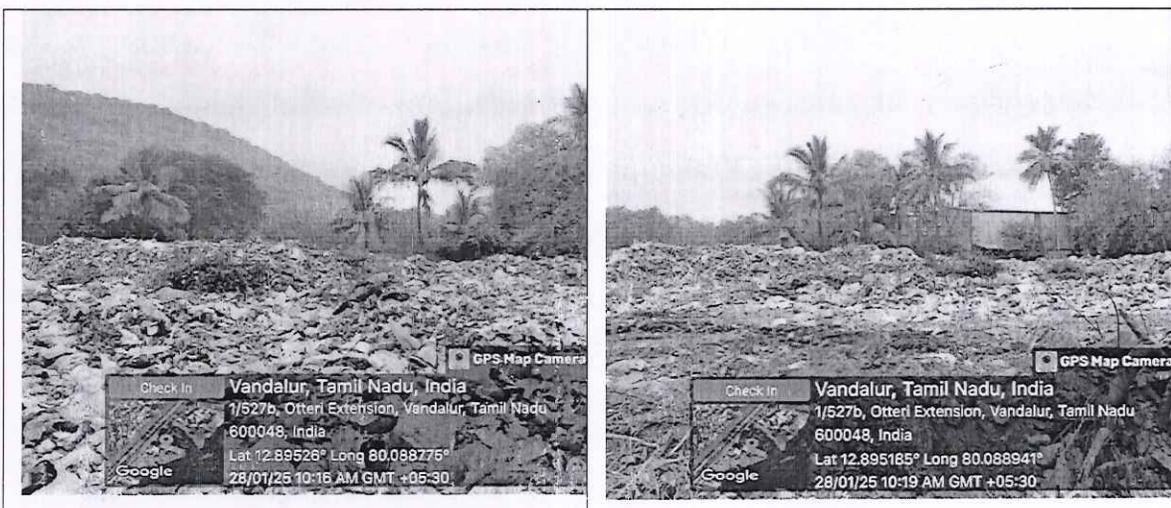
(3) an Order of Permanent Injunction, restraining the Respondents-5 & 6 from the using the land bearing No. 199/3, Vandalur Village, Chengalpattu District to set up a Micro Composting Centre, that too, without following the provisions under the Solid Waste Management Rules 2016 and setting up necessary infrastructure for segregating the

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JOINT CHIEF ENVIRONMENTAL ENGINEER (C)
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

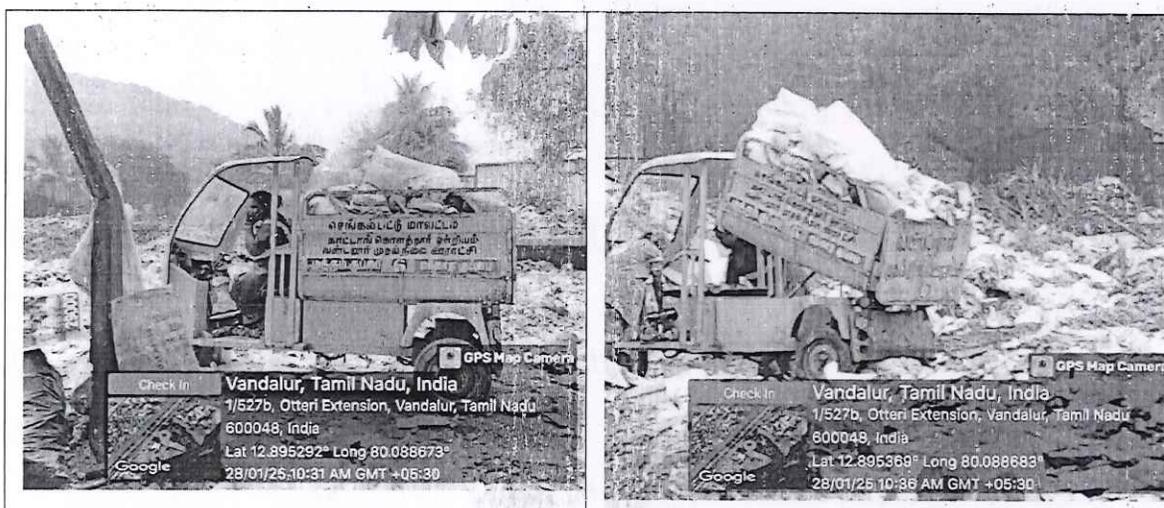
unsegregated garbage, municipal solid and biomedical wastes collected by it.

(4) fix and impose very heavy and exemplary Environment Compensation as deem fit by this Hon'ble Tribunal on the Respondents-1, 2, 4, 5 & 6 for their deliberate and intentional malafide conduct in causing very severe and irreparable loss and damage to the environment in the vicinity of the land bearing No. 199/3, especially to the endangered species in the Forest Land, health and hygiene of the general public and irreparable pollution and underground water contamination.

4. It is respectfully submitted that as per the direction passed by the Hon'ble NGT on 07.04.2025 the third respondent submits the report herein.
5. It is respectfully submitted that complaint petition has been received on 24.1.2025 from the applicant, Designated partner, M/s. Viva Futuristic Ventures LLP, F-29, 1st Floor, Spencer Plaza Phase – I, 769, Anna Salai, Chennai – 600002 applicant herein regarding dumping of solid waste in Survey No. 199/3 by Vandalur Panchayat in the foothills of the forest adjacent to their property on GST road causing severe Environmental issues.
6. It is respectfully submitted that based on the complaint, the said area was inspected by TNPCB Officials on 28.01.2025. During the inspection it was observed that the unsegregated Municipal Solid waste generated from Vandalur Village Panchayat area was being dumped in Survey No. 199/3 in the foothills of the Vandalur forest through panchayat owned tractor and battery operated vehicles in adjacent land of the complainant's property.



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 JOINT CHIEF ENVIRONMENTAL ENGINEER (C/C)
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.



7. It is respectfully submitted that the Block Development Officer, Kattankulathur Panchayat Union was instructed to clear all the unsegregated municipal solid waste dumped in the above said location immediately. Further, it was requested not to dump any fresh solid waste in the above said location, to ensure 100% collection of Solid Waste generated in their jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016 vide letter dated 29.01.2025.
8. It is respectfully that the Block Development Officer, Kattankulathur Panchayat Union vide letter dated 19.02.2025, has stated that the solid waste dumped at the above place was completely removed by Vandalur panchayat administration, and assured that garbage will not be dumped in that site in the future. It was also informed that plastic waste and other recyclable materials are being sold to recyclers and the non-recyclable solid waste is being transferred to the landfill in Kolathur panchayat for processing.
9. It is respectfully submitted that it was reported by the Block Development Officer that the Vandalur Panchayat is a fast growing town near Tambaram City Municipal Corporation and there is a need to set up a Micro composting centre (MCC) for garbage disposal and recycling of solid waste, as there is no adequate space in the Vandalur panchayat for establishing such a solid waste disposal facility. The local body has requested Tahsildar, Vandalur to identify and furnish the details of government land available with area details for establishing Micro composting centre (MCC).

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 JOINT CHIEF ENVIRONMENTAL ENGINEER (C/C)
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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10. It is respectfully submitted that the Block Development Officer, Kattankulathur Panchayat Union vide letter dated 03.03.2025 has stated that the Tahsildar, Vandalur vide letter dated 27.02.2025 has reported that,

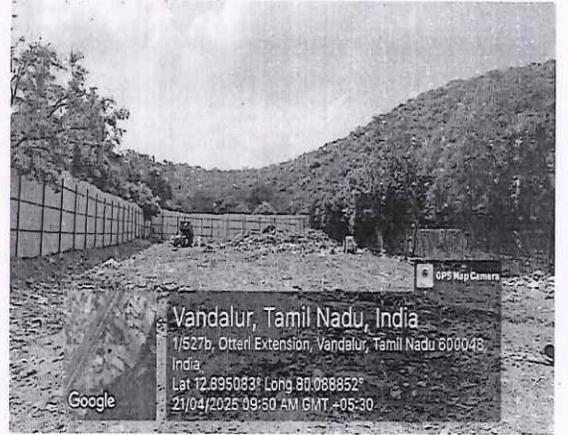
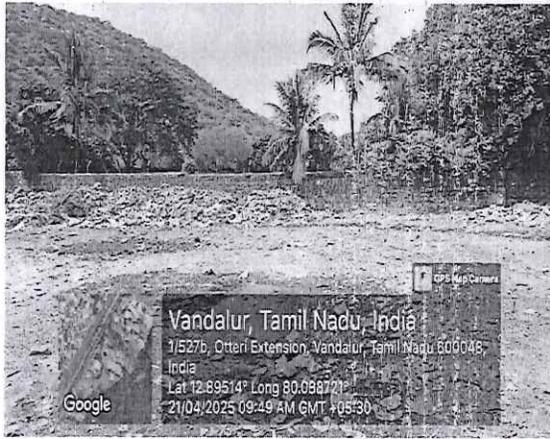
“the land with the above survey number belongs to the Government of Tamil Nadu and there is a reserve forest behind the land with access road. As it was confirmed during the field inspection that this land is currently being used for dumping garbage, it has been stated that there are no suitable government land in the panchayat area to set up a Micro composting centre (MCC) for solid waste management and dumping of garbage, and therefore, it can be continued in field number 190/3A2, Vandalur; Village, Vandalur Taluk, Chengalpattu District”.

11. It is respectfully submitted that in compliance of the order passed by the Hon'ble NGT dated 07.04.2025 the said site was inspected on 21.04.2025 by the DEE, TNPCB. During inspection the following were observed.

- a. Vandalur Village Panchayat is a Rural Local Body in Kattankulathur Panchayat Union, Chengalpattu District. According to the 2011 Census, Vandalur's population was 16,852. Total generation of municipal solid waste is 3 T / day.
- b. The said complaint site surrounded by North side by complainant land, South side private vacant land, East side by Vandalur Forest and west side by GST Road.
- c. The unsegregated Municipal Solid waste generated from Vandalur Village Panchayat area was found dumped in Survey No. 199/3 by Vandalur Panchayat near the Vandalur forest foot hill.
- d. The Vandalur Village Panchayat is utilizing the above said land as an intermediate transit yard for transferring the waste to Kolathur Village, Kattankulathur Block garbage dumping yard for further disposal.

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 JOINT CHIEF ENVIRONMENTAL ENGINEER (i/c)
 TAMIL NADU POLLUTION CONTROL BOARD
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- e. The Vandalur Village Panchayat has provided compound wall all around the premises in G.I Sheet.



12. It is respectfully submitted that based on the above observations, DEE, Maraimalainagar, TNPCB vide letter dated 21.04.2025 has recommended the Board to issue directions under Section 5 of Environment (Protection) Act 1986 to the Block Development Officer (BDO), Kattankulathur Panchayat Union, Vandalur Taluk, Chengalpattu District and the Secretary, Vandalur Village Panchayat, Vandalur Taluk, Chengalpattu District as below:

- a. The Village Panchayat shall ensure 100% collection of solid waste generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016 within a month time.
- b. The Village Panchayat shall establish Micro composting centre within a month time in a suitable location to compost the segregated Biodegradable wastes and shall dispose the non degradable waste including plastic waste through recycling facilities or through co processing in the cement factories within a month time.
- c. The Village Panchayat shall apply and obtain proper approval before establishing the Micro Composting Centre within a month time.
- d. The village Panchayat shall create awareness regarding the source segregation of the solid wastes and to encourage the public to deposit only segregated wastes and shall deploy sanitary supervisors to conduct various demonstrations regarding the segregation of the solid wastes and to demonstrate the home composting process to the residents in all the residential areas in its jurisdiction.

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 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

13. It is respectfully submitted that based on the above recommendation, the Board has issued directions vide Proc dated: 02.06.2025 under Section 5 of Environment (Protection) Act 1986 to the Block Development Officer (BDO), Kattankulathur Panchayat Union, Vandalur Taluk, Chengalpattu District and the Secretary, Vandalur Village Panchayat, Vandalur Taluk, Chengalpattu District.

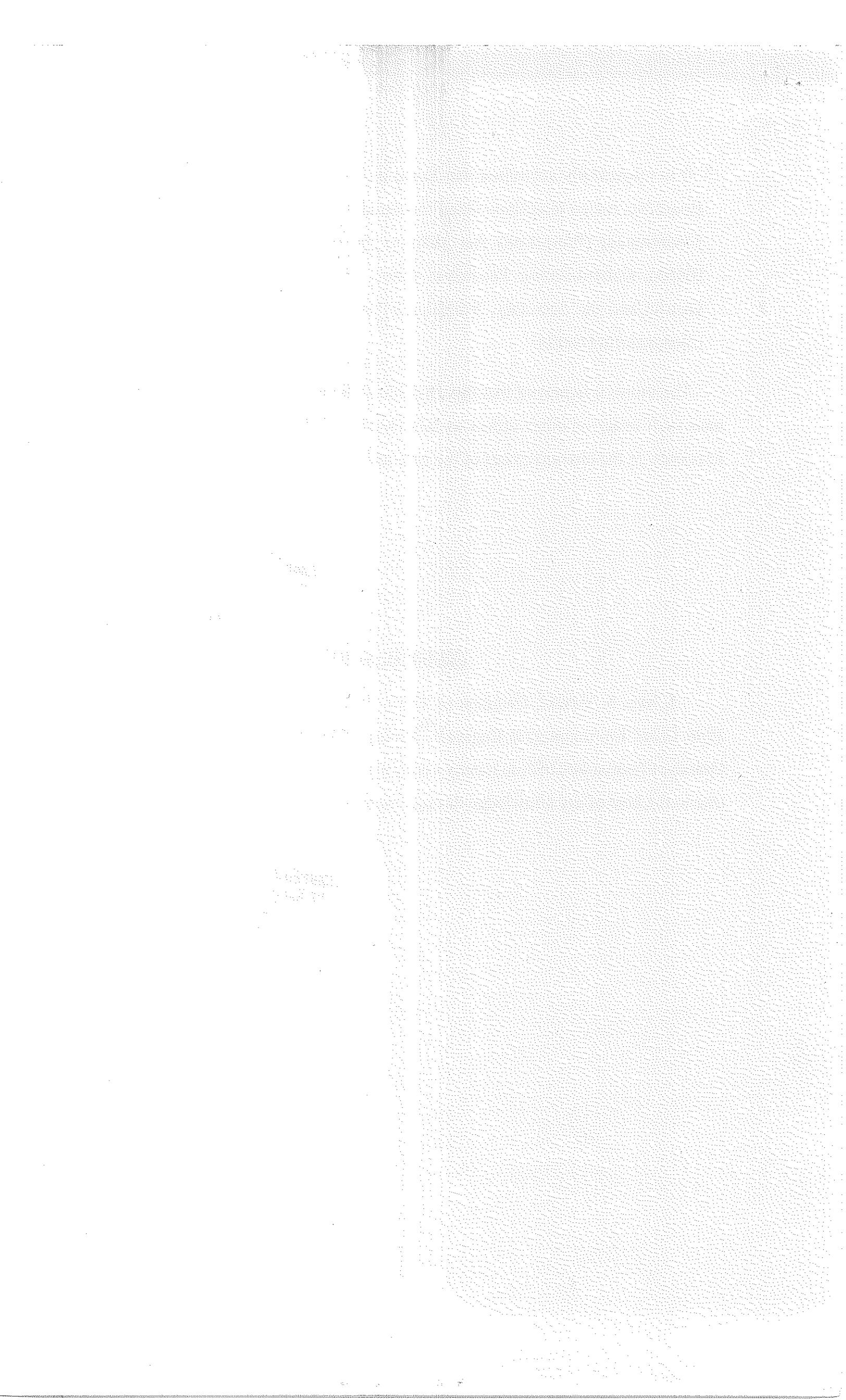
Therefore, it is prayed that this Hon'ble Tribunal (SZ), may be pleased to pass such order or other orders as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice.

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 JOINT CHIEF ENVIRONMENTAL ENGINEER (CIC)
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, Mrs. S. Vasuki, Daughter of Thiru. P.K. Somasundaram, working as Joint Chief Environmental Engineer, ^(CIC) having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

S. Vaec 7.7.25
 JOINT CHIEF ENVIRONMENTAL ENGINEER (CIC)
 TAMIL NADU POLLUTION CONTROL BOARD
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THIRD RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:08.07.2025

Date of Hearing on:12.08.2025

